

SUPREME COURT OF INDIA

Mainuddin

Vs.

State of Uttar Pradesh

(Y. V. Chandrachud, C.J. and E.S.Venkataramiah J.)

06.03.1981

ORDER

The Text below is only a summarized version of the order pronounced

Following the order dated January 15,1981,the offences against the appellant must be held to be under section 324 read with section 325 IPC that are compoundable with the permission of the court and permission is granted to compound the offences to the parties herein. Appeal is allowed and the appellant is acquitted of the charges.